

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 27228/2008

(Arising out of impugned final judgment and order dated 14/12/2007 in FA No. 459/2001 passed by the High Court of Judicature at Allahabad)

NEW OKHLA INDUSTRIAL DEVT.AUTHORITY

Petitioner(s)

VERSUS

KANAM SINGH & ORS.

Respondent(s)

(Office report for directions)

Date : 12/07/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R.K. AGRAWAL
[IN CHAMBERS]

For Petitioner(s) Mr. Praveen Swarup, AOR (Not Present)

For Respondent(s) Mr. Manoj K. Mishra, AOR (Not Present)

The Court made the following
O R D E R

When the case was called out, nobody appeared for the parties.

The Matter is adjourned, to be listed in due course.

(RASHMI DHYANI)
SR.P.A.

(SHAKTI PARKASH SHARMA)
COURT MASTER